



2026:AHC:49527

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 836 of 2026

Smt Ramawati

.....Petitioner(s)

Versus

Board Of Revenue U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Saurabh Kumar Pandey
Counsel for Respondent(s)	:	C.S.C.

Court No. - 55

HON'BLE CHANDRA KUMAR RAI, J.

1. Heard learned counsel for the petitioner and Mr. Satyendra Bhushan Dubey, learned Standing Counsel for the State-respondents.

2. The instant petition has been filed for mandamus directing the respondent no.1/ Board of Revenue, U.P. at Allahabad to decide the revision no.REV/1610 /2022, Computerized Case No.AL20221506001610 (Sumit Singh vs. Nayab Tahsildar, Mubarakpur, Tahsil- Sadar, District-Azamgarh and others), under Section 210 of U.P. Revenue Code, 2006 within stipulated period.

3. Learned counsel for the petitioner submitted that the revision filed by respondent no.3 impleading the petitioner as opposite party is pending before respondent no.1/ Board of Revenue, U.P. at Prayagraj since 2022. He further submitted that the revision arises out of proceeding under Section 34 of U.P. Revenue Code, 2006. He further submitted that the copy of order sheet of the case has been annexed as Annexure No. 2 to the petition in order to demonstrate that the case is not proceeding expeditiously.

4. Without expressing any opinion on merits of the case and keeping in view of the facts and circumstances, respondent no.1/ Board of Revenue, U.P. at Allahabad is directed to decide

the aforementioned case on merits after giving an opportunity of hearing to the parties in accordance with law expeditiously preferably within a period of three months from the date of production of certified copy of this order before him.

5. Accordingly, the writ petition is finally ***disposed of***.

(Chandra Kumar Rai,J.)

March 11, 2026

Rameez